

[Shri S. V. Ramaswamy]

Control Order, 1962, published in Notification No. S.O. 2883 in Gazettee of India dated the 18th September, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5020/65].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT

Shri S. V. Ramaswamy: Sir, on behalf of Shri B. S. Murthy, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 30 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relations to the State of Kerala:—

- (i) The Kerala Panchayats (Election of Members by the Panchayats) Rules, 1963, published in Notification S.R.O. No. 752/63 in Kerala Gazette dated the 19th November, 1963.
- (ii) S.R.O. No. 239/65 published in Kerala Gazette dated the 8th June, 1965, making certain amendments to the Kerala Panchayats (Payment of Travelling expenses from Panchayat Fund) Rules, 1963.
- (iii) S.R.O. No. 244/65 published in Kerala Gazette dated the 8th June, 1965, making certain amendments to the Kerala Panchayats (Licensing of Dangerous and Offensive Trades and Factories) Rules, 1963.
- (iv) The Kerala Panchayats (Resignation by Presidents, Vice-Presidents and Members) Rules, 1965, published in Notification S.R.O. No. 245/65 in Kerala Gazette dated the 8th June, 1965.
- (v) The Kerala Panchayats (Prohibition against obstructions in or over Public Roads)

Rules, 1965, published in Notifications S.R.O. 276/65 in Kerala Gazette dated the 6th July 1965.

(vi) The Kerala Panchayats (Duty on Transfer of Property) Rules, 1965 published in Notification S.R.O. No. 318/65 in Kerala Gazette dated the 17th August, 1965.

(vii) S.R.O. No. 339/65 published in Kerala Gazette dated the 31st August, 1965, making certain amendments to the Kerala Panchayats (Authorising of Expenditure) Rules, 1964.

[Placed in Library. See No. 5009/65].

ORDERS UNDER DELIMITATION COMMISSION ACT

Mr. Speaker: Shri Jaganatha Rao.

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): Sir on behalf of Shri Jaganatha Rao.....

The Minister of State in the Ministry of Law and Department of Social Security (Shri Hajarnavis): Sir, on behalf of Shri Jaganatha Rao.....

Mr. Speaker: There is no co-ordinating agency?

Shri Hajarnavis: I am sorry, Sir. There has been a mistake.

Shri Surendranath Dwivedy (Kendrapara): Ultimately, has it been laid?

Mr. Speaker: Is somebody going to lay it or have both of them sat down?

Shri Hajarnavis: Sir, on behalf of Shri Jaganatha Rao, I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:

- (i) Order No. 12 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Orissa published in Notification No. S.O. 2916 in Gazette of India dated the 16th September, 1965. [Placed in Library. See No. LT-5010/65].

- (ii) Order No. 9 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Madras published in Notification No. S.O. 2917 in Gazette of India dated the 16th September, 1965. [Placed in Library. See No. LT-5011/65].
- (iii) Order No. 1A of the Delimitation Commission amending its Order No. 1 dated the 20th March, 1963, published in Notification No. S.O. 2918 in Gazette of India dated the 18th September, 1965, as corrected by Notification No. S.O. 3157 published in Gazette of India dated the 7th October, 1965. [Placed in Library, see No. LT-5012/65].
- (iv) Order No. 2A of the Delimitation Commission amending its Order No. 2 dated the 24th August, 1963, published in Notification No. S.O. 2919 in Gazette of India dated the 18th September, 1965. [Placed in Library. See No. LT-5013/65].
- 1965, published in Notification No. G.S.R. 1318 in Gazette of India dated the 11th September, 1965, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.
- (ii) The Licensing of Wireless Receiving Apparatus Rules, 1965, published in Notification No. G.S.R. 1319 in Gazette of India dated the 11th September, 1965, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (iii) The Commercial Broadcast Receiver Licensing (Dealers) Rules, 1965, published in Notification No. G.S.R. 1320 in Gazette of India dated the 11th September, 1965, under sub-section (5) of section 7 of the Indian Telegraphy Act, 1885 and sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933. [Placed in Library, see No. LT-5015/65].

12.20 hrs.

PRESIDENT'S ASSENT TO BILLS

RESERVE AND AUXILIARY AIR FORCE ACT
(AMENDMENT) RULES

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): I beg to lay on the Table a copy of the Reserve and Auxiliary Air Force Act (Amendment) Rules, 1965, published in Notification No. S.R.O. 314 in Gazette of India dated the 18th September, 1965, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library. See LT-5014/65].

INDIAN WIRELESS TELEGRAPHY RULES,
ETC.

The Deputy Minister in the Department of Communications (Shri Bhagwati): I beg to lay on the Table a copy each of the following Rules:

- (i) The Indian Wireless Telegraphy (Possession) Rules,

Secretary: Sir, I lay on the Table following eight Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th September, 1965:

- (1) The Employees' Provident Funds (Amendment) Bill, 1965.
- (2) The Kerala Appropriation (No. 3) Bill, 1965.
- (3) The Kerala Appropriation (No. 4) Bill, 1965.
- (4) The Appropriation (No. 3) Bill, 1965.
- (5) The Appropriation No. 4) Bill, 1965.
- (6) The Appropriation (Railways) No. 3 Bill, 1965.